

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
Ms. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.6448, 6449/Del/2019
Assessment Year : 2015-16**

Vishwakarma Enterprises (India) Pvt. Ltd., E-136, Basement, Kalkaji, New Delhi : 110019 PAN : AADCV7136J (Appellant)	Vs.	ITO Ward-26(4) New Delhi (Respondent)
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Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **31.08.2021**
Date of pronouncement : **31.08.2021**

ORDER

PER G.S. PANNU, VP :

These two appeals by the assessee for the assessment year 2015-16 are directed against the order of learned CIT(A)-9, New Delhi dated 18/06/2019 & 21.06.2019 respectively.

2. None appeared on behalf of the assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter dated 13.08.2021, received by e-mail', has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 31st August, 2021.

Sd/-

(SUCHITRA KAMBLE)
JUDICIAL MEMBER

BINITA

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi